

ITEM NO.21

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 43/2023

PRATAP BABURAO PANDIT

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Franklin Caesar Thomas, Adv.
Mr. Chand Qureshi, AOR
Mr. Mujahid Ahmad, Adv.
Mr. Athar Alam, Adv.
Mr. S. Gowthaman, Adv.
Mr. M. Venmani, Adv.
Mr. Aarif Ali, Adv.
Mr. Shiv Kumar Vats, Adv.
Mr. Waseem Akhtar Khan, Adv.
Mr. Atul Bhojane, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to entertain this petition under Article 32 of the Constitution of India as what is being sought is the quashing of the appointment and functioning of the new Commission vide Gazette Notification dated 06.10.2022.

We find no relevant ground to quash the appointment of the Commission but we may say that in the matter already pending before us, we are examining

the same and one of the pleas raised by the Government is that a new Commission is examining the whole issue.

No purpose, thus, would be served by keeping this petition alive as the issue is under consideration in the other matter.

The Writ Petition is accordingly, disposed of.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)